COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 161 OF 2017 & IA NO. 395 OF 2017

Dated: 29th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Shapoorji Pallongi Energy (Gujarat) Pvt. Ltd.Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur

Mr. Malcolm Desai

Counsel for the Respondent(s) : Mr. M.G.Ramachandran

Mr. Anand K.Ganesan Ms. Poorva Saigal Shubham Arya for R-2

ORDER

With the consent of the parties, the matter is taken up for admission.

Admit. Issue notice. Mr. M.G. Ramachandran takes notice on behalf of Respondent No.2 and seeks six weeks time to file reply. He may file the same on or before 04.07.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 19.07.2017 after serving copy on the other side.

List the matter on <u>10.08.2017</u>. In the meantime, pleadings be completed.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson